

**GOVERNMENT OF INDIA  
WATER RESOURCES, RIVER DEVELOPMENT AND GANAGA REJUVENATION  
LOK SABHA**

UNSTARRED QUESTION NO:1064  
ANSWERED ON:17.07.2014  
CONSTRUCTION OF DAMS  
Gandhi Shri Dilip Kumar Mansukhlal

**Will the Minister of WATER RESOURCES, RIVER DEVELOPMENT AND GANAGA REJUVENATION be pleased to state:**

- (a) whether the Union Government has received proposals for construction of dams from various State Governments including Maharashtra;
- (b) if so, the details thereof, project-wise and State-wise;
- (c) whether the Union Government has given sanction to these projects;
- (d) if so, the details thereof along with the funds sanctioned for each project out of them;
- (e) if not, the reasons therefor, project-wise; and
- (f) the time by which sanction to the said proposals will be given in Maharashtra?

**Answer**

THE MINISTER OF STATE FOR WATER RESOURCES, RIVER DEVELOPMENT AND GANGA REJUVENATION;  
PARLIAMENTARY AFFAIRS AND TEXTILES (INDEPENDENT CHARGE). (SHRI SANTOSH KUMAR GANGWAR)

(a) to (c) 60 nos. major, medium & multipurpose project proposals ( New/ Revised) including spillover, involving construction of dam have been received from State Governments during XII Five Year Plan. Out of above 60 dam project proposals, 15 dam project proposals have been accepted by the Advisory Committee of MoWR. The details of such dam project proposal is enclosed at Annex-I. Remaining 45 nos (New/ Revised) dam project proposals are under various stages of appraisal in Central Water Commission and other Central Agencies. The appraisal status of the above projects are enclosed at Annex-II.

(d) & (e) Out of 15 proposals accepted by Advisory Committee, 11 nos. of projects are included in AIBP for Central Assistance. The fund sanctioned to these projects and reasons for not sanctioning the fund for remaining projects is detailed in Annex-III.

(f) Time taken in clearance of project depends upon time taken by the project Authorities in furnishing compliance to the observations given by Central Water Commission and other Central Agencies & submission of other statutory clearances such as clearances from MoEF, MoTA etc., as necessary. The timelines for the completion of appraisal of project irrespective of the states is defined under the guidelines for appraisal of the projects. However, the delay in some cases for completion of appraisal is largely because of delayed submission of compliance to the technical observations with respect to planning and design of projects. A large time is taken by the State Government in obtaining statutory clearances from environmental, forest and tribal angle.

The status of projects under appraisal in respect of Maharashtra state is included in Annexure II. The time for completion of appraisal depends on the response of the State Government.